

GOVERNMENT OF INDIA  
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1749**  
**TO BE ANSWERED ON 05.12.2024**

**CAPITAL INVESTMENT SUBSIDY SCHEME**

1749. SHRI MUHAMMED HAMDULLAH SAYEED:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the details of timelines and targets set under the 25 per cent capital investment subsidy scheme for establishing Micro and Small enterprises, State/UT-wise;
- (b) the mechanism established for monitoring the progress of this scheme; and
- (c) the number of enterprises set up under the scheme, State/UT-wise?

**ANSWER**

MINISTER OF STATE FOR MICRO, SMALL AND MEDIUM ENTERPRISES  
(SUSHRI SHOBHA KARANDLAJE)

(a)to(c): The Ministry of Micro, Small and Medium Enterprises (MSME) has been implementing National Scheduled Caste and Scheduled Tribe Hub (NSSH) Scheme since October, 2016 to promote entrepreneurship amongst the SCs/STs and to fulfill the mandated 4% of procurement from SC/ST MSEs under the Public Procurement Policy for Micro and Small Enterprises, Government of India. The implementation of the scheme is being monitored in the Ministry at various level at regular interval. The scheme has been continued for 15<sup>th</sup> Finance Cycle i.e FY 2021-22 to FY 2025-26.

Under the 'Special Credit Linked Capital Subsidy Scheme (SCLCSS)' component of NSSH Scheme, 25% capital subsidy is provided to SC-ST owned MSEs for procurement of plant and machinery/equipment (i.e. subsidy cap of Rs. 25 lakh) without any sector specific restrictions. The beneficiary unit will have to remain in commercial production/service for three years after installation & commissioning of the plant & machinery and equipment, on which subsidy under the SCLCSS has been availed. To ensure this, the subsidy released by the Government under SCLCSS is being kept in the form of Term Deposit Receipt (TDR). On expiry of retention period of three years, bank liquidate the TDR and credit the proceeds into loan account of beneficiary after being satisfied that the requisite terms and conditions of SCLCSS are duly adhered to.

The State-wise SC-ST owned MSEs assisted under SCLCSS till date is enclosed at Annexure-I

: 2 :

Further, under the Prime Ministers Employment Generation Programme (PMEGP) of this Ministry assists General Category beneficiaries with Margin Money (MM) subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to Special Categories such as Scheduled Castes, Scheduled Tribes, OBCs, minorities, women, ex-servicemen, physically handicapped, transgenders, beneficiaries belonging to North Eastern Region, hill and border areas, and aspirational districts, the margin money subsidy is 35% in rural areas and 25% in urban areas. The maximum cost of project is Rs. 50 lakh in the manufacturing sector and Rs. 20 lakh in the service sector.

Since 2018-19, existing PMEGP/MUDRA enterprises are also supported based on past good performances with 2nd loan for upgradation and expansion. Under 2<sup>nd</sup> Loan, maximum project cost admissible for margin money subsidy under Manufacturing sector is Rs. 1.00 crore and for Service sector is Rs. 25 lakh. Eligible subsidy on 2<sup>nd</sup> loan for all categories is 15% of project cost (20% for NER and Hill States).

State-wise details of beneficiaries assisted under PMEGP since its inception i.e. FY2008-09 to FY2024-25 (up to 02.12.2024) is enclosed at Annexure-II.

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**Annexure-I**

Annexure-I referred to parts (a) to (c) of Lok Sabha Unstarred Question No. 1749 for answer on 05.12.2024

**State-wise SC-ST MSEs assisted under SCLCSS of NSSH Scheme since its inception to till date**

<b>S. No</b>	<b>State Name</b>	<b>No. of Beneficiaries</b>	<b>No. of claims</b>
1	Andhra Pradesh	190	190
2	Assam	3	4
3	Chandigarh	2	3
4	Chhattisgarh	3	3
5	Delhi	171	171
6	Gujarat	541	548
7	Haryana	19	22
8	Himachal Pradesh	5	7
9	Jharkhand	8	8
10	Karnataka	153	158
11	Ladakh	8	8
12	Madhya Pradesh	17	19
13	Maharashtra	790	868
14	Manipur	1	1
15	Mizoram	5	5
16	Odisha	6	6
17	Punjab	23	31
18	Rajasthan	180	222
19	Tamil Nadu	31	32
20	Telangana	163	166
21	Tripura	11	16
22	Uttar Pradesh	4	5
23	Uttarakhand	7	7
24	West Bengal	5	5
	<b>Grand Total</b>	<b>2346</b>	<b>2505</b>

**Annexure-II**

Annexure-II referred to parts (a) to (c) of Lok Sabha Unstarred Question No. 1749 for answer on 05.12.2024

**State-wise details of beneficiaries assisted under PMEGP since its inception i.e. FY 2008-09 to FY 2024-25 (up to 02.12.2024)**

<b>Sr. No.</b>	<b>State</b>	<b>No of Units Assisted</b>
1	Andaman Nicobar	2,615
2	Andhra Pradesh	35,159
3	Arunachal Pradesh	4,177
4	Assam	65,608
5	Bihar	46,737
6	Chandigarh	511
7	Chhattisgarh	29,496
8	Delhi	1,959
9	Goa	1,277
10	Gujarat*	34,390
11	Haryana	21,171
12	Himachal Pradesh	16,107
13	Jammu Kashmir	92,302
14	Jharkhand	26,561
15	Karnataka	50,163
16	Kerala	32,107
17	Ladakh	824
18	Lakshadweep	93
19	Madhya Pradesh	48,997
20	Maharashtra**	54,452
21	Manipur	12,030
22	Meghalaya	6,543
23	Mizoram	9,221
24	Nagaland	10,524
25	Odisha	45,658
26	Puducherry	1,067
27	Punjab	20,295
28	Rajasthan	32,658
29	Sikkim	1,045
30	Tamil Nadu	62,759
31	Telangana	18,142
32	Tripura	16,174
33	Uttar Pradesh	105,201
34	Uttarakhand	22,798
35	West Bengal	56,226
<b>Total</b>		<b>985,047</b>

\*Including Daman and Diu

\*\*Including Dadra Nagar and Haveli